

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 315/AT/2024

**Coram
Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member**

Date of Order: 16th December, 2024

In the matter of

Application under Section 63 of the Electricity Act, 2003 for adoption of transmission charges with respect to the Transmission System being established by Rajasthan IV-A Power Transmission Limited.

And

In the matter of

**Rajasthan IV A Power Transmission Limited,
(a 100% wholly owned subsidiary of Apraava Energy Private Limited),
T-15A, Third Floor, Salcon Rasvilas,
Saket, New Delhi-110017, India.**

Address for correspondence:

7th Floor, FULCRUM,
Sahar Road, Andheri (East).

...Petitioner

Vs

**1. Central Transmission Utility of India Limited,
First Floor, Saudamini,
Plot No. 2, Sector-29,
Gurugram-122001, Haryana.**

**2. REC Power Development and Consulting Limited,
D Block, REC Headquarter,
Plot No. 1-4, Sector- 29,
Gurugram-122001, Haryana.**

**3. BSES Rajdhani Power Limited,
PMG Office, 2nd Floor B-Block,
Nehru Place-110019, New Delhi.**

**4. Chandigarh Electricity Department,
UT-Chandigarh, Div-11, Opposite Transport Nagar,
Industrial Area Phase - I, Chandigarh.**

Order in Petition No. 315/AT/2024

5. BSES Yamuna Power Limited,
Shakti Kiran Building, Second Floor,
Karkardooma-110032, New Delhi.

6. New Delhi Municipal Council,
AAO (Commercial), 19th Floor, NDMC,
Palika Kendra, Sansad Marg-110001, New Delhi.

7. Tata Power Delhi Distribution Limited,
Power Management Group, Technology Centre,
Near PP-3 Grid Sub Station,
Opp. PP Jewellers,
Netaji Shubhash Place,
Pitampura-110034, New Delhi.

8. Himachal Pradesh State Electricity Board,
PR&ALDC, HPSEB Ltd, 132 kV S/S Tutu,
Shimla-171011, Himachal Pradesh.

9. Haryana Power Purchase Centre,
Shakti Bhawan, Energy Exchange,
Panchkula, Haryana.

10. Power Development Department, Jammu,
Jammu SLDC Buliding, Ist Floor, Gladni,
Power House Narwal, JAMMU, J&K.

11. Punjab State Power Corporation Limited,
Shed No. T-1A, Thermal Designs,
Patiala-147001, Punjab.

12. HVDC Dadri, POWERGRID,
POWERGRID B-9, Qutub Institutional Area,
Katwaria Sarai-110016, New Delhi.

13. HVDC Rihand, POWERGRID,
POWERGRID B-9, Qutub Institutional Area,
Katwaria Sarai-110016, New Delhi.

14. Ajmer Vidyut Vitran Nigam Limited,
Rajasthan Urja Vikas Nigam Limited,
132 KV, Sub- Station Building,
Calgiri Road Malviya Nagar,
Jaipur-302017, Rajasthan.

15. Jodhpur Vidyut Vitran Nigam Limited,
Rajasthan Urja Vikas Nigam Limited,
132 KV, Sub- Station Building,
Calgiri Road Malviya Nagar,

Jaipur-302017, Rajasthan.

16. Jaipur Vidyut Vitran Nigam Limited,
Rajasthan Urja Vikas Nigam Limited,
132 KV, Sub- Station Building,
Calgiri Road Malviya Nagar,
Jaipur-302017, Rajasthan.

17. North Central Railway,
DRM Office, Nawab Yusuf Road-211011.

18. Uttarakhand Power Corporation Limited,
Urja Bhjawan, Kanwali Road,
Dehradun-248001, Uttarakhand.

19. Uttar Pradesh Power Corporation Limited,
Fund Management, Shakti Bhawan,
14 Ashok Marg, Lucknow- 226001.

20. AD Hydro Power Limited,
Bhilwara Towers, A-12,
Sector-1, Noida-201301.

21. GMR Kamalanga Energy Limited,
25/1 Skip House, 25/1 Skip House,
Museum Road, Bangalore-560025.

22. MB Power (Madhya Pradesh) Limited,
239, Okhla Industrial Estate,
Phase -III, New Delhi-110020.

23. HVDC Agra, POWERGRID,
POWERGRID B-9, Qutub Institutional Area,
Katwaria Sarai-110016, New Delhi.

24. HVDC Balia, POWERGRID,
POWERGRID B-9, Qutub Institutional Area,
Katwaria Sarai-110016, New Delhi.

25. HVDC Bhiwadi, POWERGRID,
POWERGRID B-9, Qutub Institutional Area,
Katwaria Sarai-110016, New Delhi.

26. HVDC Kurukshetra, POWERGRID,
POWERGRID B-9, Qutub Institutional Area,
Katwaria Sarai-110016, New Delhi.

27. Northern Indian Railway,
Sr. DEE, TRD, Delhi Division,

Central Delhi.

28. Noida Power Company Limited,
Electric Sub Station Knowledge Park IV,
Greater Noida-201310.

29. Northern Railways,
Sr. DEE/ TRD, DRM Office,
Hazratgan, Lucknow–226001.

30. Acme Cleantech Solutions Private Limited,
Plot No. 152, Sector-44,
Gurugram-122002, Haryana.

31. Teq Green Power XV Private Limited,
8th Floor, DLF Square,
Jacaranda Marg, DLF Phase-2,
Sector-25, Gurugram-122002, Haryana.

32. Eden Renewable Cadet Private Limited,
Unit No. 236 B & C, First Floor,
DLF South Court, Saket-110017, Delhi.

33. Enren-I Energy Private Limited,
Sixth Floor, Unit No. 3,4 & 5,
Fountainhead Tower-2,
Viman Nagar, Phoenix City,
Pune-411014, Maharashtra.

34. Avaada Energy Private Limited,
C-11, Sector-65, Gautam Buddha Nagar,
Noida-201301, Uttar Pradesh.

35. Anboto Solar Private Limited,
Level 1, Southern Park Building,
D-2, District Centre Saket-110017,
New Delhi.

36. Gamma Renewables India Project One Private Limited,
208, Tower B, Pioneer Urban Square,
Sector 62, Gurugram-122005, Haryana.

37. ReNew Sun Power Private Limited,
Commercial Block -1, Golf Course Road,
DLF City, Zone 6, Sector 43,
Gurgaon–122009, Haryana.

38. Auxo Sunlight Private Limited,
Commercial Block-1, Golf Course Road,

DLF City, Zone 6, Sector 43,
Gurgaon-122009, Haryana.

39. Juniper Green Energy Private Limited,
Plot No. 18, 1st Floor, Institutional Area,
Sector 32, Gurgaon-122001, Haryana.

40. AMP Energy Green Private Limited,
309, Rectangle One, Behind Sheraton Hotel,
Saket, New Delhi -110017.

41. Abu Renewables India Private Limited,
14th Floor, Tower B, Vatika Towers,
Suncity, Sector-54,
Gurgaon-122003, Haryana.

42. Frugal Energy Private Limited,
D-59, Sector 63,
Noida-201305, Uttar Pradesh.

43. Seven Renewable Power Private Limited,
S-2904, 29th Floor, World Trade Centre,
Brigade Gateway Campus,
Karnataka-560055.

44. Bhadla Three SKP Green Ventures Private Limited,
First floor, B2/18, Gandhi Path,
Chitrakoot Scheme, Vaishali Nagar,
Jaipur-302021, Rajasthan.

45. TP Saurya Limited,
C/o The Tata Power Company Limited,
Corporate Centre A, Sant Tukaram Road,
Carnac Bunder,
Mumbai-400009, Maharashtra.

46. Sourya Manthan Renewable Energy Private Limited,
401, D-1, 4th Floor, Salcon Rasvillas
Saket District Centre, Saket,
Delhi- 110017.

47. Proteus Energy Private Limited,
9th Floor, My Home Twitza, Plot No.30/A,
TSIIC Hyderabad Knowledge City,
Raidurg, Hyderabad- 500081, Telangana.

48. Acme Cleantech Solutions Private Limited,
Plot No. 152, Sector-44,
Gurugram-122002, Haryana.

49. Avaada RJBikaner Private Limited,
C-11, Sector-65, Gautam Buddha Nagar,
Noida-201301, Uttar Pradesh.

50. Juniper Green Cosmic Private Limited,
Plot No. 18, 1st Floor, Institutional Area,
Sector 32, Gurugram-122001, Haryana.

51. MRS Buildvision Private Limited,
306A, D-2, Southern Park, Saket District Centre,
Saket, New Delhi-110017.

52. Sunbreeze Renewables Nine Private Limited,
Office No 520, P-5 Floor, Urbtech Building Park,
Sector-153, Noida,
Gautam Buddha Nagar–201301, Uttar Pradesh.

53. Sunsure Solarpark RJ One Private Limited,
1101A-1107, 11th Floor,
BPTP Park Centra Jal Vayu Vihar,
Sector 30, Gurugram-122001, Haryana.

54. Sunsure Solarpark Fourteen Private Limited,
1101A-1107, 11th Floor,
BPTP Park Centra Jal Vayu Vihar,
Sector 30, Gurugram-122001, Haryana.

55. Saimaa Solar Private Limited,
5th Floor, North Tower, M3M Tee Point,
Sector65 Golf Course Extension Road,
Gurgaon-122018, Haryana.

56. Serentica Renewables India Private Limited,
DLF Cyber Park, 9th Floor,
Udyog Vihar Sector 20,
Phase 3, Gurugram, Haryana.

57. Sprng Power Private Limited,
Off A -001, Upper Ground, P-5,
Pentgaon Tower, Magarpatta City
Hadapsar, Pune–411028, Maharashtra.

58. Sprng Urja Private Limited,
Off A -001, Upper Ground, P-5,
Pentgaon Tower, Magarpatta City
Hadapsar, Pune–411028, Maharashtra.

59. Sprng Akshaya Urja Private Limited
Off A -001, Upper Ground,
P-5, Pentgaon Tower,

Magarpatta City, Hadapsar,
Pune-411028, Maharashtra.

60. Sprng Energy Private Limited,

Off A -001, Upper Ground, P-5, Pentgaon Tower,
Magarpatta City, Hadapsar,
Pune- 411028, Maharashtra.

61. Sprng Pavana Urja Private Limited,

Off A -001, Upper Ground, P-5,
Pentgaon Tower, Magarpatta City, Hadapsar,
Pune-411028, Maharashtra.

62. Adani Solar Energy AP Three Limited,

4th Floor, South Wing, Adani Corporate House,
Shantigram, S G Highway,
Ahmedabad-382421, Gujarat.

63. Teq Green Power XV Private Limited,

8th Floor, DLF Square,
Jacaranda Marg, DLF Phase-2,
Sector-25, Gurugram-122002, Haryana.

64. NTPC Renewable Energy Limited,

NETRA Building, E-3,
Ecotech-II, Udyog Vihar,
Greater Noida-201306.

65. Shudh Solar Power Private Limited,

Shop No. 303, City Pearl, Opp. Ganguar Hotel,
M.I. Road, Jaipur-302001, Rajasthan.

66. Hazel Hybren Private Limited,

B-Block, 6th Floor, Embassy 247,
Vikhroli West, Mumbai-400083, Maharashtra.

67. Furies Solren Private Limited,

B-Block, 6th Floor, Embassy 247,
Vikhroli West, Mumbai-400083, Maharashtra.

68. Solarcraft Power India 4 Private Limited,

First Floor, Rishabh IPEX Mall,
IP Extension Patparganj, Delhi-110092.

69. AM Green Energy Private Limited,

MyHome Twitza, 5th Floor, Plot No. 30/A,
Survey No. 83/1 APIIC Knowledge,
City of Rai Durg,
Rangareddy district,

Hyderabad-500081, Telangana.

70. Iraax International (Opc) Private Limited,
R-3, Tilak Marg, civil Lines,
Jaipur-302005, Rajasthan.

71. Clean Max Gamma Private Limited,
First Floor, Clean Max Enviro Energy Solutions Private Limited,
The Peach Tree Complex, Sushant Lok Phase I,
Gurugram-122009, Haryana.

72. Deshraj Solar Energy Private Limited,
Plot no 51 & 51, M-Powered Building,
Phase IV, Udyog Vihar, Gurgaon.

73. First Energy Private Limited,
Unit No. 601, 6th Floor, Cello Platina,
Fergusson College Road, Shivajinagar,
Pune-411005, Maharashtra.

74. Project Nine Renewable Power Private Limited,
S 2904, 29th Floor, World Trade Centre,
Brigade Gateway Campus, #26/1,
Dr. Rajkumar Road, Malleswaram,
Rajaji Nagar-560055, Bangalore.

...Respondents

Parties present:

Ms. Bitika Kaur, RIVAPTL
Ms. Sriya Polepally, RIVAPTL
Shri Shashank Singh, RECPDCL
Shri Ritam Biswas, RECPDCL

ORDER

The Petitioner, Rajasthan IV A Power Transmission Limited (hereinafter referred to as "Petitioner"), has filed the present Petition under Section 63 of the Electricity Act, 2003 (hereinafter referred to as "the Act") for the adoption of transmission charges in respect of "Transmission system for evacuation of power from Rajasthan REZ Ph-IV (Part-2:5.5 GW) (Jaisalmer/ Barmer Complex): Part A" on a Build, Own, Operate and Transfer Basis. The Petitioner has made the following prayers:

"a) Adopt the levelized Transmission Charges of Rs. 1845.42 million discovered through a transparent competitive bidding process, for

“Transmission system for evacuation of power from Rajasthan REZ Ph-IV (Part-2:5.5 GW) (Jaisalmer/ Barmer Complex): Part A”, comprising of the elements/ assets as detailed in the present Petition;

b) Allow the “Transmission system for evacuation of power from Rajasthan REZ Ph-IV (Part-2:5.5 GW) (Jaisalmer/ Barmer Complex): Part A” in Rajasthan to be part of the Inter-State Transmission System and direct that the recovery of transmission charges shall be in accordance with the terms of the Central Electricity Regulatory Commission (Sharing of Inter-state Transmission Charges and losses 2020);

c) Condone any inadvertent errors omissions/errors/shortcomings and permit the Petitioner to add/change/modify/alter these filings and make further submissions as may be required at a future date; and

d) Pass any such other order/orders, as may be deemed fit and proper in the facts and circumstances of the case.”

Submission of the Petitioner

2. On receipt of the present Petition, the Bid Process Coordinator (hereinafter referred to as “the BPC”), REC Power Development and Consultancy Limited (hereinafter referred to as “RECPDCL”) vide letter dated 24.9.2024, was directed to submit the relevant documents regarding the complete process of the competitive bidding. The necessary details have been filed by the BPC vide affidavit dated 3.10.2024.

Hearings dated 17.10.2024 and 12.11.2024

3. The matter was initially listed for the hearing on 17.10.2024. However, it could not be taken up due to a paucity of time. Subsequently, the matter was re-listed for the hearing on 12.11.2024. During the course of the hearing, the learned counsel for the Petitioner reiterated the submissions made in the pleadings and requested the Commission for adoption of the tariff for the establishment of a Transmission system for evacuation of power from Rajasthan REZ Ph-IV (Part-2:5.5 GW) (Jaisalmer/ Barmer Complex): Part A.

4. Vide Record of Proceedings for the hearing dated 12.11.2024, the Respondents/Beneficiaries were directed to file their respective replies/comments on the Petitions, if any. In response, no reply has been filed by them.

5. We have considered the submissions of the Petitioner, BPC, and CTUIL and perused the documents available on record. Section 63 of the Act provides as under:

“Section 63: Determination of tariff by bidding process: Notwithstanding anything contained in section 62, the Appropriate Commission shall adopt the tariff if such tariff has been determined through transparent process of bidding in accordance with the guidelines issued by the Central Government.”

6. The Government of India, the Ministry of Power, has notified the “Tariff based Competitive-bidding Guidelines for Transmission Service” and “Guidelines for Encouraging Competition in Development of Transmission Projects” (hereinafter referred to as “the Guidelines”) under Section 63 of the Act vide Resolution No. 15/1/2017-Trans dated 10.8.2021 as amended from time to time. The salient features of the Guidelines are as under:

(a) The Guidelines are applicable for the procurement of transmission services for transmission of electricity through tariff based competitive bidding for selection of the Transmission Service Provider (TSP) for new transmission system on a Build, Own, Operate and Transfer basis.

(b) For procurement of the transmission services required for any inter-State transmission Project, the Central Government shall notify the CTUIL or any Central Government Organization/ Central Public Sector Undertaking or its wholly owned subsidiary (Special Purpose Vehicle) to be the Bid Process Coordinator (BPC) who would be responsible for the coordinating the bid process.

- (c) The BPC shall prepare the bid documents in accordance with the Guidelines and obtain approval of the Appropriate Government, or alternatively, the BPC can use the Standard Bid Documents notified by the Ministry of Power. Any material deviation from the Standard Bidding Documents shall be made only with the prior approval of the Appropriate Government. Intimation about initiation of the bidding process shall be sent by the BPC to the Appropriate Commission.
- (d) For the procurement of the transmission services under the guidelines, BPC shall adopt a single stage two envelope tender process featuring Request for Proposal (RfP). The entire bidding process shall be conducted online through electronic medium under e-reverse bidding framework.
- (e) RfP notice should be published in at least two national newspapers, website of the BPC and preferably in trade magazines also, so as to accord it wide publicity. The bidding shall necessarily be by way of International Competitive Bidding (ICB). For the purpose of issue of RfP, minimum conditions to be met by the bidder shall be specified in the RfP.
- (f) Standard documentation to be provided in the RfP shall include definitions of requirements including brief description of the Project, commissioning milestones to be achieved by the bidders, qualification requirements to be met by the bidders including, minimum net worth, etc. with necessary proof of the same, as outlined in the bid documents, Specified target dates/months for commissioning and commercial operations, Standard Transmission Service Agreement (TSA), agreement(s) under the Central Electricity Regulatory

Commission (Sharing of Inter State Transmission Charges and Losses) Regulations as amended from time to time, period of validity of offer of bidder, TSA proposed to be entered with the SPV including amendments, bid evaluation methodology to be adopted by the BPC, specification regarding bid bond as well as the Contract Performance Guarantee to be furnished by the bidders, proposed indemnification agreement between the TSP and the Nodal Agency, liquidated damages that shall apply in the event of delay in start of providing the transmission services and technical, operational and safety criteria to be met by the bidder/TSP, and requirement of obtaining transmission licence from the Appropriate Commission.

(g) The TSP, on the date of acquisition of the SPV from the BPC, will enter into a Transmission Service Agreement with the Nodal Agency.

(h) To ensure competitiveness, the minimum number of qualified bidders shall be two. For inter-State transmission system, bids shall be opened in the office of the CEA by a bid committee comprising of at least one member from CEA and one member from BPC. For inter-State transmission system, CEA shall constitute a committee for evaluation of the bids with at least one representative from the CEA and not less than two representatives from the concerned Regional Power Committees and one independent member. Further, in case project is inter-regional, there shall be at least one representative from every concerned RPC. The technical bids shall be examined to ensure that the bids submitted meet minimum eligibility criteria set out in the bid documents on all the technical evaluation parameters. Only the bids that meet all elements of the minimum technical criteria set out in the

bid documents shall be considered for further evaluation on the transmission charges bids. The online initial price bids shall be electronically opened by the bid opening committee in the presence of the bid evaluation committee. The bidder, who has quoted the lowest transmission charge as per the evaluation procedure, shall be considered for the award.

- (i) BPC is required to complete e-reverse bidding after opening of the initial offer within 75 days. The procurer may give extended time frame indicated herein based on the prevailing circumstances, and such alterations shall not be construed to be deviation from these guidelines.
- (j) The TSP shall make an application for the grant of a transmission licence to the Appropriate Commission within five (5) working days from the date of execution of the Share Purchase Agreement for acquisition of the SPV.
- (k) BPC shall make the final result of evaluation of all bids public. The final TSA, along with the certification by the bid evaluation committee, shall be forwarded to the Appropriate Commission, for the adoption of tariff discovered from the quoted annual transmission charges during the e-reverse bidding process in terms of Section 63 of the Act.

7. Therefore, we have to examine whether the Guidelines issued by the Central Government have been followed in the present case in a transparent process of bidding.

8. The Ministry of Power, Government of India, vide its Gazette Notification No. 3733[F. No. 15/3/2018-Trans-Part (1)] dated 4.9.2023, has notified the RECPDCL as a Bid Process Coordinator (BPC) for the purpose of selection of bidder as Order in Petition No. 315/AT/2024

Transmission Service Provider to establish the Inter-State Transmission System for “Transmission system for evacuation of power from Rajasthan REZ Ph-IV (Part-2:5.5 GW) (Jaisalmer/ Barmer Complex): Part A” on a Build, Own, Operate and Transfer (BOOT) Basis through tariff based competitive bidding process.

9. Rajasthan IV A Power Transmission Limited (the Petitioner) was incorporated on 10.10.2023 under the Companies Act, 2013 as a wholly owned subsidiary of RECPDCL with the objective to establish the inter-State Transmission System for “Transmission system for evacuation of power from Rajasthan REZ Ph-IV (Part-2:5.5 GW) (Jaisalmer/ Barmer Complex): Part A” (“Project”) and to act as the Transmission Service Provider after being acquired by the successful bidder. The main objectives of the Petitioner Company in its Memorandum of Association are as under:

“To plan, promote and develop an integrated and efficient power transmission system network in all its aspects including planning, investigation, research, design and engineering, preparation of preliminary, feasibility and definite project reports, construction, operation and maintenance of transmission lines, sub-stations, load dispatch stations and communication facilities and appurtenant works, coordination of integrated operation of regional and national grid system, execution of turn-key jobs for other utilities/organizations and wheeling of power in accordance with the policies, guidelines and objectives laid down by the Central Government from time to time”.

10. BPC prepared the bidding document (RfP) in accordance with the Standard Bid Documents issued by the Ministry of Power, Government of India.

11. BPC started the process of selection of the successful bidder with the publication of a Global Invitation for Qualification for the selection of a developer on a BOOT basis for the Project. The notice of the RfP was published in National/International newspapers on 20.11.2023, with the last date of submission of response to RfP as 23.1.2024. Intimation regarding the initiation of the bid process

was given to this Commission in accordance with Clause 4.2 of the Guidelines dated 10.8.2021.

12. The key milestones in the bidding process were as under:

S. No.	Events	Date
1	Publication of RfP	20.11.2023
2	Intimation to the Commission	24.9.2024
3	RfP (Technical)& Price Bid Submission	1.3.2024
4	RfP (Technical) Bid Opening	1.3.2024
5	RfP (Financial) Initial Price Offer -Opening	12.3.2024
6	e-Reverse Auction	13.3.2024
7	Final Bid Evaluation Committee Meeting	22.3.2024
8	Issuance of Lol	15.4.2024
9	Signing of Agreements & transfer of SPV	21.8.2024

13. The scope of the Project as per the Request for Proposal and the Transmission Service Agreement is as under:

S. No.	Name of Transmission Element	Scheduled COD in months from Effective Date
1.	<p>Establishment of 4x1500 MVA, 765/400 kV and 5x500 MVA, 400/220 kV Fatehgarh-IV (Section-2) Pooling Station along with 2x240 MVAR (765 kV) Bus Reactor and 2x125 MVAR (420 kV) Bus Reactor</p> <ul style="list-style-type: none"> • 765/400 kV, 1500 MVA ICT- 4 Nos. (13x500 MVA including one spare unit) • 765 kV ICT bays- 4 Nos. • 240 MVAR, 765 kV Bus Reactor- 2 Nos. (7x80 MVAR including one spare unit) • 765 kV Bus reactor bays-2 Nos. • 765 kV line bays - 4 Nos. [for LILO of Fatehgarh-III - Beawar 765 kV D/c line at Fatehgarh-IV (Section-2) PS] • 400/220 kV, 500 MVA ICT -5 Nos. • 400 kV ICT bays- 9 Nos. 	<p>24 months (21.8.2026)</p>

S. No.	Name of Transmission Element	Scheduled COD in months from Effective Date
	<ul style="list-style-type: none"> • 400 kV line bays - 2 Nos. [For Fatehgarh- IV (Sec-2) - Bhinmal (PG) D/c line] • 125 MVAR, 420 kV Bus Reactor-2 Nos. • 400 kV Bus reactor bays- 2 Nos. • 400 kV Sectionalization bay: 1 set • 220 kV ICT bays- 5 Nos. • 220 kV line bays: 6 Nos. (for RE connectivity) • 220 kV BC (2 Nos.) and 220 kV TBC (2 Nos.) • 220 kV Sectionalization bay: 1 set. 	
2.	<p>Fatehgarh-IV (Section-2) PS – Bhinmal (PG) 400 kV D/c line (Twin HTLS*) along with 50 MVAR switchable line reactor on each ckt at each end.</p> <ul style="list-style-type: none"> • 50 MVAR, 420 kV switchable line reactors at Fatehgarh-IV (Section-2) PS-2 Nos. • 50 MVAR, 420 kV, switchable line reactors at Bhinmal (PG) – 2 Nos. • Switching equipment for 420 kV, 50 MVAR switchable line reactors at Fatehgarh-IV (Section-2) PS – 2 Nos. • Switching equipment for 420 kV, 50 MVAR switchable line reactors at Bhinmal (PG)- 2 Nos. 	
3.	<p>LILO of both ckts of 765 kV Fatehgarh-III Beawar D/c line at Fatehgarh-IV (Section-2) PS along with 330 MVAR switchable line reactor at Fatehgarh-IV PS end of each ckt of 765 kV Fatehgarh-IV-Beawar D/c line (formed after LILO)</p> <ul style="list-style-type: none"> • 330 MVAR, 765 kV switchable line reactors at Fatehgarh-IV (Section-2) PS – 2 Nos. • Switching equipment for 330 MVAR, 765 kV switchable line reactors at Fatehgarh-IV (Section-2) PS – 2 Nos. • 110 MVAR (765 kV) spare reactor single phase unit at Fatehgarh-IV (Section-2) PS end- 1 No. 	

S. No.	Name of Transmission Element	Scheduled COD in months from Effective Date
4.	2 Nos. of 400 kV line bays at Bhinmal (PG) <ul style="list-style-type: none"> • 400 kV line bays-- 2 Nos. 	

* with minimum capacity of 2100 MVA on each circuit at nominal voltage.

Note:

1. Transmission system for evacuation of about 2 GW RE power from REZ in Rajasthan (20 GW) under Phase-III Part A1 at Fatehgarh-IV (Section-1) is under implementation.
2. Implementation of A, B, C, D, E, F, H1 and H2 packages shall be aligned.
3. Transmission system under Phase-IV (Part 2) is for evacuating 4-5 GW RE potential at Fatehgarh-IV (Section 2), which is utilizing the future provision (approved in 8th NCT meeting dated 25.03.22) at Fatehgarh-IV approved under Phase-III scheme.
4. POWERGRID to provide space for 2 Nos. of 400 kV line bays at Bhinmal (PG) along with the space for switchable line reactors without any cost implications.
5. Switchable line reactors to be implemented with NGR bypass arrangement.
6. Implementation timeframe: 24 months from date of SPV acquisition*.

*(Timeframe of the transmission scheme may be reviewed depending on the survey report)"

14. For the purpose of evaluation of bids, the Bid Evaluation Committee (BEC) comprising of the following was constituted:

1.	Sh. Rajesh Kumar Singh, General Manager, SBI, CCGRO-II, New Delhi	Chairman of the Committee
2.	Sh. Bhanwar Singh Meena, Director, PSETD Division, Central Electricity Authority	Member
3.	Shri B. S. Bairwa, Director (PSP&A-II), CEA	Member
4.	Shri D. K. Meena, SE, NRPC	Member
5.	Shri V. A. Kale, SE, RVPN	Member
6.	Shri Raj Kumar Sonkar, Chairman-Rajasthan IV A Power Transmission Limited (SPV)	Convener-Member of the Committee

15. Responses to the RfP were received from the four bidders as per details given below:

Sr. No.	Name of Bidders
1.	Apraava Energy Private Limited
2.	Power Grid Corporation of India Limited
3.	Adani Energy Solutions Limited
4.	Sterlite Grid 34 Limited

16. The responses of the bidders were opened on 1.3.2024 in the presence of the representatives of the bidders. Based on the recommendations of the Bid Evaluation Committee, the Initial Offer of all three bidders was opened on 12.3.2024 in the presence of the Bid Evaluation Committee. In the BEC meeting held on 12.3.2024, it was noted that the lowest transmission charge from the Initial Offer submitted by the bidders was Rs. 1974.60 million, which shall be the initial ceiling for quoting the final offer during the e-Reverse Auction. Accordingly, the rank of the bidders for participation in the e-reverse auction is as under:

Sr. No.	Name of the Bidder	Quoted Transmission Charges from the Initial Offer (in Rs. million)	Rank
1.	Apraava Energy Private Limited	1974.60	L-1
2.	Power Grid Corporation of India Limited	2039.33	L-2
3.	Adani Energy Solutions Limited	2205.63	L-3
4.	Sterlite Grid 34 Limited	2326.60	L-4

17. As per the provisions of the RfP documents, BEC recommended the three qualified bidders participate in the e-reverse auction stage and submit their final offer.

18. The e-reverse auction was carried out at the MSTC portal on 13.3.2024 after intimating to the bidders regarding the lowest initial price offer. The transmission charges for the bidders (in ascending order) emerged as under:

Sr. No.	Name of the Bidder	Transmission Charges from the Final Offer (in Rs. million)	Rank
1.	Apraava Energy Private Limited	1,845.42	L-1
2.	Power Grid Corporation of India Limited	1,850.05	L-2
3.	Adani Energy Solutions Limited	1,906.53	L-3
4.	Sterlite Grid 34 Limited	(Not Participated in electronic reverse auction)	L-4

19. Based on the e-reverse bidding, BEC, in its meeting held on 22.3.2024, recommended Apraava Energy Private Limited, with the lowest transmission charges of Rs. 1,845.42 million, as the successful bidder.

20. Letter of Intent was issued by the BPC on 15.4.2024 to the successful bidder, i.e., Apraava Energy Private Limited. In accordance with Clause 12.3 of the Guidelines, the BPC has hosted the final result of the evaluation of the bids for the selection of a developer for the Project on the website of RECPDCL.

21. In accordance with the provisions of the bid documents and upon the issuance of Lol to the successful bidder (Apraava Energy Private Limited) and acquisition of SPV (the Petitioner) by the successful bidder, the Petitioner has prayed for the adoption of transmission charges for the Project which has been discovered through the competitive bidding process.

22. In accordance with Clause 2.15.2 of RfP, the selected bidder shall, within 10 days of the issue of the Letter of Intent, accomplish the following tasks:

- a) Provide the Contract Performance Guarantee in favour of the Nodal Agency;
- b) Execute the Share Purchase Agreement and the Transmission Service Agreement;

c) Acquire, for the Acquisition Price, one hundred per cent (100%) equity shareholding of Rajasthan IV A Power Transmission Limited from RECPDCL, along with all its related assets and liabilities.

23. In accordance with Clause 2.15.4 of RfP, the selected bidder shall, within five working days of the issue of the acquisition of the SPV by the Successful Bidder, the TSP shall apply to the Commission for the grant of a transmission licence and make an application to the Commission for the adoption of transmission charges, as required under Section 63 of the Act.

24. The proviso to Clause 2.15.2 of the RfP provides that "if for any reason attributable to the BPC, the said activities are not completed by the Selected Bidder within the above period of ten (10) days as mentioned in this clause, such period of 10 days shall be extended, on a day to day basis till the end of the Bid validity period". As per the above provision, the selected bidder was required to complete all the activities, including the acquisition of the SPV, by 25.4.2024. Though Lol was issued on 15.4.2024, BPC, vide its letter dated 21.8.2024 in terms of Clauses 2.15.2 of RfP extended the date up to 29.8.2024 for completion of all activities by the successful bidder. The selected bidder furnished the Contract Performance Guarantee in favour of the Nodal Agency (CTUIL) for an amount of Rs. 68 crores on 21.8.2024 and acquired a hundred per cent equity-holding in the applicant company on 21.8.2024 after execution of the Share Purchase Agreement. As per clause 2.15.4 of the RfP, TSP is required to apply to the Commission for the adoption of transmission charges within five working days of the issuance of the acquisition of the SPV to the successful bidder. The successful bidder, namely Apraava Energy Private Limited, acquired the

SPV on 21.8.2024. Accordingly, the TSP has filed the instant Petition through e-filing for the adoption of transmission charges on 27.8.2024.

25. The Petitioner has approached the Commission with a separate application for a grant of transmission license. The Commission, vide order dated 7.12.2024 in Petition No. 316/TL/2024, on being satisfied that the Petitioner, *prime facie*, qualifies for grant of transmission license as prayed for, directed publication of notices under clause (a) of sub-section (5) of Section 15 of the Act, inviting suggestions/ objections to the proposal of the Commission.

26. In accordance with the Guidelines, BEC has to certify that the tariff has been discovered through a transparent process of bidding and the tariff discovered is in line with prevailing market prices. In the minutes of the third Meeting of the Bid Evaluation Committee meeting held on 3.5.2024, the following have been recorded:

“2. The Bid Evaluation Committee had met earlier on 12.3.2024 where the Initial Offers were opened and following was recommended:

- As per provisions of RFP document, following three (04) bidders were qualified to participate in the electronic reverse auction stage and submit their Final Offer:*

Sr. No.	Name of the Bidder	Transmission Charges from the Initial Offer (in Rs. Million)	Rank
1	M/s Apraava Energy Private Limited	1974.60	L-1
2	M/s Power Grid Corporation of India Limited	2039.33	L-2
3	M/s Adani Energy Solutions Limited	2205.63	L-3
4	M/s Sterlite Grid 34 Limited	2326.60	L-4

- To start electronic reverse auction on 13.3.2024 at 1100 Hrs. (IST) after intimation to all the three (04) qualified bidders regarding lowest initial price offer.*

3. Pursuant to above, BPC confirmed to BEC that all the above three (04) qualified bidders were informed on 12.3.2024 (duly acknowledged by them) regarding the electronic reverse auction start time and lowest initial offer.

4. The electronic reverse auction started on 13.3.2024 at 1100 Hrs. (IST) on MSTC portal. After 27 rounds of bidding, following transmission charges, as quoted by each bidder, emerged:

Sr. No.	Name of the Bidder	Transmission charges from the Initial Offer (in Rs. Million)	Transmission charges from the Final Offer (in Rs. Millions)	Rank
1.	M/s Apraava Energy Private Limited	1974.60	1,845.42	L1
2.	M/s Power Grid Corporation of India Limited	2039.33	1,850.05	L2
3.	M/s Adani Energy Solutions Limited	2205.63	1,906.53	L3
4.	M/s Sterlite Grid 34 Limited	2326.60	(Not Participated in electronic reverse auction)	L4

The system generated bid history of electronic reverse auction is enclosed at Annex-1.

5. As per above table, M/s Apraava Energy Private Limited emerged as the successful Bidder after the conclusion of electronic reverse auction with the lowest annual transmission charge of Rs. 1,845.42 Million which is also the Final Offer.

6. BPC, in their evaluation report (Annexure 2) has confirmed the following:

- a) Lowest annual transmission charges of Rs. 1,845.42 Million discovered through electronic reverse auction is less than the estimated annual transmission charges of Rs. 3,086.25 Million which is computed based on the estimated cost as communicated by cost committee and as per prevailing CERC norms.
- b) As per provisions of RFP Document, successful bidder i.e., M/s Apraava Energy Private Limited has submitted original hard copies of Annexure-3 and Annexure-4, Annexure-6 and Annexure-14 and the same are found to be in order.
- c) The entire bid process has been carried out in accordance with the "Tariff based Competitive Bidding Guidelines for Transmission Service" and "Guidelines for encouraging competition in development of the Transmission Projects" issued by Ministry of Power, Govt. of India under Section 63 of the Electricity Act, 2003 as amended from time to time.

7. After detailed discussions on the evaluation report prepared by BPC

(Annexure 2), the Bid Evaluation Committee observed the following:

a) M/s Apraava Energy Private Limited, with the lowest annual transmission charges of Rs. 1,845.42 Million, is the successful Bidder after the conclusion of the electronic reverse auction.

b) The Transmission charges discovered after electronic reverse auction is lower than the transmission charges estimated by BPC para 6(a) and is acceptable.

8. In view of para 7 above, BEC recommended to issue the Letter of Intent (LOI) to M/s Apraava Energy Private Limited.

9. The certificate by BEC to be forwarded to CERC for adoption of tariff in terms of Section 63 of the Electricity Act, 2003 is attached at Annexure 3.”

27. Bid Evaluation Committee (BEC), vide its certificate dated 22.3.2024, certified as under:

“It is certified that:

1. *The entire bid process has been carried out in accordance with the “Tariff based Competitive Bidding Guidelines for Transmission Service” and “Guidelines for encouraging competition in development of the Transmission Projects” issued by Ministry of Power, Govt. of India under Section 63 of the Electricity Act, 2003 and as amended from time to time.*

2. *M/s Apraava Energy Private Limited, with the lowest annual transmission charges of Rs. 1,845.52 Million, emerged as the Successful Bidder after the conclusion of electronic reverse auction.*

3. *The transmission charges of Rs.1,845.52 Million discovered after electronic reverse auction is acceptable.”*

28. In the light of the discussions in the preceding paragraphs, it emerges that the selection of the successful bidder and the discovery of the annual transmission charges of the Project has been carried out by the BPC through a transparent process of competitive bidding in accordance with the Guidelines issued by the Ministry of Power, Government of India under Section 63 of the Act. BEC has certified that the process is in conformity with the Ministry of Power Guidelines. BEC in its certificate dated 22.3.2024, has certified that Apraava Energy Private Limited has emerged as

the successful bidder after the conclusion of the e-reverse auction with the lowest transmission charges of Rs. 1,845.52 million. Based on the certification of the BEC, we approve and adopt the single annual transmission charges of Rs. 1,845.52 million as per the final offer of the successful bidder subject to the grant of transmission licence to the Petitioner company. The transmission charges shall remain valid throughout the period covered in the TSA.

29. The sharing of the transmission charges by the designated ISTS customers (DICs) shall be governed by the provisions of the Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) Regulations, 2020, as amended from time to time.

30. An extract of a copy of this order shall be sent to the Nodal agency, CTUIL.

31. Petition No. 315/AT/2024 is disposed of in terms of the above.

Sd/-
(Harish Dudani)
Member

sd/-
(Ramesh Babu V.)
Member

sd/-
(Jishnu Barua)
Chairperson